

14

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.995/95.

Dt. of Decision : 23-08-95.

BETWEEN

Smt. Ch.Swarnalatha

.. Applicant.

AND

1. The Senior Superintendent of Post Offices, Sec'bad Division, Secunderabad.
2. The Superintendent of Post Offices, Tenali Division, Tenali, Guntur District.

.. Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. K.Ramulu, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

-----  
ORDER

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

Heard learned counsel for both the parties.

2. The applicant was recruited in 1983 as Reserve Trained Pool Postal Assistant and underwent training for about 75 days. She was appointed as Short Duty Postal Assistant on 17-01-1984 and worked continuously till 07-04-89. On 08-04-1989 the applicant was regularly posted as Postal Assistant. Her claim in this DA is for a direction to the respondents to pay her Productivity Linked Bonus (PL Bonus) for the period that she worked as Short Duty Postal Assistant.

*D*

Copy to:-

1. The Senior Superintendent of Post Offices, Sec'bad Division, Secunderabad.
2. The Superintendent of Post Offices, Tenali Division, Tenali, Guntur District.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. K.Ramuloo, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

-2-

3. Similarly situated employees approached the Tribunal and filed several OAs which were allowed. It <sup>is</sup> therefore just and reasonable that this OA is also allowed at the admission stage itself, as the applicant is similarly situated to those in the OAs which were already decided.

4. Accordingly this OA is disposed of with a direction to the respondents to pay the applicant PL Bonus provided:-

- (a) The applicant had put in ~~240 days~~ of service as Short Duty Postal Assistants for minimum 240 days in each year ending 31st March.
- (b) The amount of PL Bonus would be based on the average monthly emoluments of the applicant determined by dividing the total emoluments for each accounting year of eligibility by 12.
- (c) The payment of PL Bonus will be subject to the conditions of the scheme governing such payment.

5. The respondents should comply with the above directions within a period of 3 months from the date of communication of this order. No costs.

*[Signature]*  
(A.B. Gorthi)  
Member (Admn.)

Dated : The 23rd August 1995.  
(Dictated in Open Court)

*[Signature]*  
DY. Registrar (J)

spr

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22

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OA-995/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

~~ORDER/JUDGEMENT:~~

DATED: 23/8... 1995.

~~M.A./R.A./C.A.NO.~~

~~IN~~

O.A.NO.

995/95

~~T.A.NO.~~

~~(W.P.NO.)~~

~~ADMITTED AND INTERIM DIRECTIONS ISSUED.~~

~~ALLOWED.~~

~~DISPOSED OF WITH DIRECTIONS.~~

~~DISMISSED.~~

~~DISMISSED AS WITHDRAWN.~~

~~DISMISSED FOR DEFAULT.~~

~~ORDERED/REJECTED.~~

~~NO ORDER AS TO COSTS.~~

\*\*\*

Rsm/-

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Central Administrative Tribunal  
DESPATCH  
6 SEP 1995 NSH  
HYDERABAD BENCH.

(8)

*[Handwritten signature]*